

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. Nos.1991, 1992, 1993 & 1994 of 2020

in

Company Appeal (AT) (Ins) No.388 of 2020

IN THE MATTER OF:

Rajesh Nagpal

...Appellant

Versus

Gupta Ji Electric Company & Anr.

...Respondents

For Appellant:

**Shri Himanshu Gupta, Shri Shailendra Singh and
Shri Aviral Kapoor, Advocates**

For Respondents:

**Shri Ritesh Agrawal, Amish Tandon and Shri
Ayush Beotru, Advocates**

with

Contempt Case (AT) No.23 of 2020

in

Company Appeal (AT) (Ins) No.388 of 2020

IN THE MATTER OF:

Ranjit Kumar Verma (IRP)

...Appellant

Versus

Rajesh Nagpal

...Respondent

For Appellant:

**Shri Shailendra Singh and Shri Abhishek Parmar,
Advocates**

For Respondents:

**Shri Ritesh Agrawal and Shri Amish Tandon,
Advocates**

ORDER
(Virtual Mode)

31.08.2020 (A) I.A. 1992 of 2020 and I.A. 1994 of 2020 are allowed.

Exemption from filing certified copy as requested is accepted.

Issue Notice in I.A. 1991 of 2020 and I.A. 1993 of 2020.

(B) Issue Notice for alleged contempt, in Contempt Case (AT) No.23 of 2020.

(C) The Corporate Debtor and its Directors will file Replies in both the matters and state as to why action for contempt may not be initiated against them. They should also state as to why the Orders as passed in the Appeal may not be recalled and the Impugned Order in Company Appeal (AT) (Ins) No.388 of 2020 as was passed by the Adjudicating Authority may not be restored to its original position dismissing the Appeal. The Directors of Corporate Debtor shall remain present in person on next date.

Advocate Shri Amish Tandon appears on behalf of Corporate Debtor and its Directors. Service of formal Notice is dispensed with. The Replies may be filed within 10 days.

List the IAs and the Contempt case on 16th September, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md